

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. 912/97.

Dt. of Decision : 23-07-97-¹⁹

Ch. Venkateswara Rao

.. Applicant.

vs

1. The Divl.Rly.Manager,
SC Rly, Vijayawada.
2. The Chief Project Manager,
Railway Electrification,
Vijayawada.
3. The General Manager,
Central Organisation,
Railway Electrification, Allahabad.
4. The Chief Personnel Officer, SC Rly,
Rail Nilayam, Sec'bad.

.. Respondents.

Counsel for the applicant : Mr. G.V. Subba Rao

Counsel for the respondents : Mr. V. Rajeswara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.G.V.Subba Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant in this OA was engaged as ^aCasual Labour Technical Mate in the Railway Electrification Project on 16-02-87 as he is a Diploma Holder. He was given the pay scale of Rs.260-400/- 950-1500/- on completion of 180 days of continuous service. He was granted temporary status from 11-2-88. Subsequently he was given the grade of pay of Rs.330-480/1200-1800/-. Subsequently he was posted in the scale of pay of Rs.380-560/1320-2040/-. He continued as such upto 29-01-93 as Technical Mater. The applicant applied for the post of Apprentice AICW in the scale of pay of Rs.1400-3000/- through proper channel and he was selected for that post and he was relieved on 29-1-93 to join in that post under the control of Divisional Railway Manager, Vijayawada.

3. It is stated by the applicant that some of the Technical Mates who joined the Railway Electrification filed OA.No.290/94 praying for the scale of pay of Rs.1320-2040/- after completion of 180 days of continuous service. It is stated that the prayer in that OA was allowed. The applicant in this OA prays for the same relief.

4. This OA is filed to grant him the pay scales of Rs.1320/- 2040/- from the date of completion of 180 days of Casual Labour Technical Mate as was allowed for the applicant in OA.290/94 and for a consequential direction to pay him arrears of salary and allowances etc., upto 29-01-93 by regulating his pay in the scale of pay of Rs.1320-2040/-.

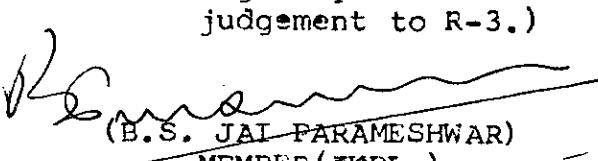
5. The applicant has submitted a representation to R-3 requesting to grant him the relief as above. He has also stated in his representation dt.8-7-96 (Annexure-V) that the above ^{direction in OA 290/94} has been adopted as a policy by the CPM, RE, Vijayawada. But it is stated that that representation is not yet replied.

6. The learned counsel for the applicant submits that in similar cases this Tribunal has directed for disposal of the representation taking due note of the direction in OA.290/94. Similar direction may also be given in this case to dispose of the representation of the applicant dated 8-7-96 (Annexure-V) by R-3.

7. In view of the above, we feel that a direction to dispose of his representation dt. 8-7-96 will meet the ends of justice. In that view we direct R-3 to dispose of the representation of the applicant at. 8-7-96 (Annexure-V) taking due note of the direction in OA.290/94. Time for compliance is four months from the date of receipt of a copy of this order.

8. The OA is ordered accordingly at the admission stage itself. No costs.

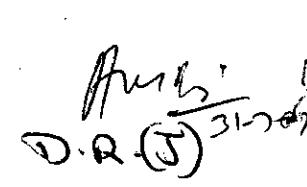
(Registry should send a copy of the OA along with the judgement to R-3.)


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

Dated : The 23rd July, 1997.
(Dictated in the Open Court)

spr


(R. RANGARAJAN)
MEMBER (ADMN.)


D.R. (S) 31-7-97

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3.3.

Copy to:

1. The Divisional Railway Manager, South Central Railway, Vijayawada.
2. Chief Project Manager, Railway Electrification, Vijayawada.
3. General Manager, Central Organisation, Railway Electrification, A&Lahabad.
4. Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
5. One copy to Mr.G.V.Subba Rao, Advocate, AT, Hyderabad.
6. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R(A),CAT, Hyderabad.
8. One duplicate copy.

YLKR -

Central Admin. Trib.

(8)

SYL

TYPED BY
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M
(J)

DATED: 23/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

D.A. NO. 912/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs

After hearing at 23

II Court. 2

YLKR

